

**IN THE HIGH COURT OF MADHYA PRADESH  
AT INDORE  
WP No. 25458 of 2022**

*(FAIZAN THROUGH GUARDIAN MRS. RANU KHAN Vs THE STATE OF MADHYA PRADESH AND OTHERS)*

**Dated : 11-11-2022**

Shri Syed Ashhar Ali Warsi, learned counsel for the petitioner.

Shri Anand Soni, learned A.A.G for the respondent/State.

Heard on admission.

Issue notice. Shri Soni, learned A.A.G accepts notice on behalf of the respondent/State, therefore, no P.F is required to be deposited. Let a reply be filed by the respondents within four weeks. The question of interim relief shall be considered after filing the reply by the respondents.

We are sorry to observe that in this petition the relevant annexures are only A/1, A/2, P/7 & P/8 and the rest of the documents which runs into more than 200 pages are nothing but judgments passed by the Apex Court. Shri Warsi, learned counsel has already filed all these judgments in another writ petition (W.P.No.18164/2022) in which notices have been issued, therefore, there was no need to file all these judgments again in the present writ petition because both the writ petitions are going to be heard together as the reliefs sought in both the petitions are same and in both the petitions the validity of Madhya Pradesh Prevention and Recovery of Damages to Public and Private Property Act, 2021 is challenged.

Filing of photocopy of judgments causes financial burden not only to the litigants but to the Registry of this Court also because each and every documents are scanned for which High Court is paying huge amount to private agency, therefore, we request the members of the Bar Association not to file unnecessary documents especially the judgments which can be relied on at the

time of argument and only mentioning of the citations in the pleadings would be sufficient.

List after four weeks along with W.P.No.18164/2022.

Let a copy of this order be sent to the High Court Bar Association,  
Indore.

**(VIVEK RUSIA)**  
**JUDGE**

**(AMAR NATH (KESHARWANI))**  
**JUDGE**

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